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THE MINISTER OF STATE IN THE MINISTRY Of AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Yes. Sir.

(b) A statement is attached [See Appendix CVII, Annexture No. 43]

Shortage of text books in Delhi

594. SHRI PRAKASH MEHROTR A: SHRI KHURSHED ALAM KHAN: SHRI JAGDISH JOSHI: SHRI IBRAHIM KALANIYA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether it is a fact that shortage of textbooks is posing a big problem for the Delhi Schools;
- (b) whehter it is also a fact that the NCERT has failed to meet its commitments for the supply of textbooks; and
- (c) if so, what action Government propose to take to ensure early supply of textbooks in Delhi?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE PRATAP CHANDRA CHUN-DER); (a) Complaints have been re ceived about non-availability of text books.

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- (b) While NCERT authorities have reported that they have fully met the commitment, complaints are still heard.
- (c) Government have impressed upon the NCERT the need to ensure early supply of their textbooks.

Revocation of the Licences of some shopkeepers of E. K. puram, New Delhi

- 595. SHRI G. LAKSHMANAN: Will the Minister of WORKS AND HOUS ING AND SUPPLY AND REHABILI TATION be pleased to state:
- (a) whether it is a fact that the Directorate of Estates had issued office orders in the month of January, 1977 to some shop-keepers of R. K. Puram, New Delhi, revoking their licences without assigning any reasons
- (t>) whether it is also a fact that the affected shop-keepers represented Government for rectification of those orders to save their livelihood; and
- (c) if so, what action Government have taken or propose to take in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHAT): (a) and (b) A notice revoking the licence was issued on 14th January 1977, only in the case 0/ one shoy in R, K. Puram. The shopkeeper represented withdrawal of the notice of revocation of the Licence. He also filed a suit against the Union of India challenging the validity of the notice; the concerned Sub Judge dismissed the suit.

(c) The representation of the shopkeeper concerned is under consideration of the Government.

Conditions for extending Central Govt. Health Scheme to cities /towns not covered by the Scheme

596. SHR1 M KRISHNA: SHRI BHAIRAB CHANDRA MAHANTI:

WiH the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what are the conditions required for extending the Central Government Health Scheme to cities not covered by the Scheme;